

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC": NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 360/DEL/2020**  
**[Assessment Year: 2010-11**

Chander Mohan Batra, Pocket C, Flat No. 638, Sarita Vihar, New Delhi-110044 PAN- AAMPB8981B	<u>Vs</u>	Income-tax Officer, Ward-14(3), New Delhi
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	<b>None</b>	
<b>Respondent by</b>	<b>Sh. Om Prakash, Sr. DR</b>	
<b>Date of hearing</b>	<b>11.08.2022</b>	
<b>Date of pronouncement</b>	<b>17.08.2022</b>	

**ORDER**

**PER KUL BHARAT, JM:**

This appeal, by the assessee, is directed against the order of the learned Commissioner of Income-tax (Appeals)-20, Delhi, dated 21.11.2019, pertaining to the assessment year 2010-11.

2. No one appeared on behalf of the assessee at the hearing. The authorized representative of the assessee has filed an application dated 16.06.2022, seeking permission for withdrawal of the appeal on the ground that for assessment year 2010-11 the assessee has opted for Vivad se Vishwas Scheme, 2020. Form no. 3 received from the Income Tax Department as approved by the PCIT and formal request by the assessee for withdrawal of appeal has also been attached.

3. In view of above and in absence of any objection from the side of the learned D.R, the request of the assessee seeking permission for withdrawal of the appeal is allowed.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open court on 17<sup>th</sup> August, 2022.

**Sd/-**  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

\*MP\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI